## TELECOM REGULATORY AUTHORITY OF INDIA

## 1<sup>st</sup> December, 2005

## PRESS RELEASE NO. 95/2005

## MEASURES TO PROTECT CONSUMER INTEREST IN TELECOM AND CABLE TV SERVICES

TRAI has taken several measures in the past to protect the interest of consumers. The measures taken by TRAI in this regard are given below for awareness of consumers of telecom services:

Steps taken by TRAI for protecting the interest of customers	TRAI Reference	
TELECOM RELATED ISSUES		
Tariff related issues:		
• Presenting, marketing or offering tariff plan in any misleading	TRAI's Direction dated	
manner is not permitted. All monthly fixed recurring charges which	16.09.2005.	
are compulsory for the subscriber under any given plan shall be		
conveyed as a single figure under one head.		
• The Service Providers must inform the customer in writing,	TRAI's direction dated	
within a week of activation of service, the complete details of his tariff	29.06.2005 on	
plan. In addition, as and when there are any changes in any	information to	
aspect/item of tariff in the chosen package, the operator shall	customers about	
intimate, in writing, such changes to those subscribers whose tariff	complete details of the	
packages undergo a change.	tariff plan.	
• A tariff plan once offered by a service provider shall be available	31 <sup>st</sup> amendment of	
to a subscriber for a minimum period of 6 months from the date of his	Telecom Tariff Order	
enrolment into that tariff plan. During this 6 months period, the	dated 07.07.2004.	
service provider is free to reduce the tariff; but increase in any item		
of tariff in the plan is not permitted. However, the subscriber is free to		
choose any other tariff plan even during the 6 months period.		
• Customer has the right to move from one tariff to another plan	4 <sup>th</sup> amendment to TTO	
offered by his service provider any time without having to pay any	dated 28.07.1999 and	
fee for the migration. A subscriber's request for a change of tariff	Directive dated	
plan shall be accepted and implemented immediately or from the	15.03.2001	
start of the next billing cycle.		
Pre-paid customers:		
• All services, which do not affect " talk time value", including	30 <sup>th</sup> amendment to	
incoming voice calls/SMS shall continue to be available to the	Telecom Tariff Order	
Prepaid Subscribers during the entire validity period even if the talk	dated 16.01.2004.	

<ul> <li>time value has exhausted.</li> <li>The unused balance to pre paid subscribers has to be carried</li> </ul>	TRAI's direction dated
forward during the grace period applicable at the time of recharge.	16.01.2004.
Value Added Services:	
<ul> <li>No chargeable value added service, shall be provided to a customer without his explicit consent. Any value added service, which was earlier being provided free of charge, shall not be made chargeable without the explicit consent of the customer. The above provisions are also applicable to Internet Service Providers.</li> <li>Voice Mail Service should not be offered without the prior consent of the subscriber.</li> </ul>	TRAI's direction dated 03.05. 2005 and 12.9.2005 on Value Added Services TRAI direction dated 03.03.2004 on Offer of Voice Mail Service by CMSP without consent of the mobile subscribers.
Advertisement:	
<ul> <li>The Service Providers must publish in all communications/ advertisements relating to premium rate services, e.g. ring tones, wall paper, astrology, quiz etc. the pulse rate/ tariff for the service.</li> <li>Websites of the service providers shall contain comparison of tariff plans in terms of estimated monthly bill. i.e. financial implications based on certain preset assumptions along with the complete details.</li> </ul>	TRAI's directiondated03.05.2005onPremiumRateServices.TRAI's Directiondated02.05.2005.
Rebate in rent for delays in repair of fault:	
<ul> <li>In case any fault in respect of fixed line is not repaired within 3 days rebates in rent should be given as follows:</li> <li>Faults pending for &gt;3 days and &lt;7 days: Rent rebate for 7 days.</li> <li>Faults pending for &gt;7 days and &lt;15 days: Rent rebate for 15 days.</li> <li>Faults pending for &gt;15 days: rent rebate for 1 month.</li> </ul>	Regulation on Quality of Service of Basic and Cellular Mobile Telephone Services, 2005 dated 1.7.2005.
Credit limit for postpaid subscribers:	
Credit limit set for a postpaid subscriber shall be intimated by the operator to him in advance and whenever he reaches 80% of the credit limit, an intimation should be given to him. Irrespective of the level of credit limit, the services of a subscriber shall not be disconnected as long as the amount due is below the amount of his security deposit.	TRAI's Direction dated 27.06.2005 on credit limit.

Refund of security deposit:	
The security deposit after adjustment of dues, if any, is required to be	TRAI's direction dated
refunded to subscribers within a time frame of 60 (sixty) days. The	08.07.2005 on Refund
service provider has also to pay an interest @ 10% per annum for any	of Security Deposit.
delay in making refund within the stipulated period.	
Provision of detailed bill for STD/ISD charges:	32 <sup>nd</sup> amendment of
On the request from a post-paid subscriber, the operator has to provide	Telecom Tariff Order
detailed bill for STD/ISD calls free of charge.	dated 07.10.2004.
Roaming:	
Whenever a subscriber roam into another license area he should be	TRAI's direction dated
informed through SMS by the operator that he will be charged for the	16.06.2004 on Auto
roaming facility only when he chooses to either make or receive a call	Roaming services to all
while roaming and no roaming rental shall be charged until roaming is	pre-paid subscribers.
activated i.e. a call is either made or received while roaming.	
Registration, maintenance of wait list for fixed telephone:	
• Telephone connections should be provided to the prospective	TRAI's directions dated
subscribers on first come first served basis without any	08.01.2001 and
discrimination.	20.11.2001.
• Operators should not deny Registration for provision of	
telephone connections to a prospective subscriber on any account	
until directed by the Licensor in writing to so refuse.	
• Wait list should be maintained and strictly followed for providing	
telephone connections.	
Consumer complaints:	
• TRAI is not empowered to handle individual consumer	Recommendations on
complaints against service providers, but will look into issues of	Ombudsman dated
systemic failure or of generic nature affecting large number of	10.08.2004
consumers. Consumers may approach the service providers or	
Consumer Redressal Forum for redressal of their grievances.	
For speedy redressal of grievances of telecom consumers,	
TRAI has recommended to the Government for setting up of an	
Ombudsman.	
Common Charter:	
TRAI, in consultation with various NGOs/ Consumer Advocacy Groups	Common Charter for
and telecom service providers, finalized a Common Charter for	Telecom Services
adoption by all the Telecom Service Providers. The Common Charter	dated 24.02.05.
is a voluntary declaration of the Service Providers to promote the	
	1

services in the best spirit of competition and traditions of service. The	
Charter, inter alia, acknowledges the rights of the citizens to have a	
free choice in selecting the Service Providers, right to education,	
representation and redress of complaints.	
CABLE TV RELATED ISSUES	
Tariffs:	
• Pay channels being provided as on 26.12.2003 are frozen at	Tariff Order on
these levels with an escalation of 7% from 1.1.2005 and further	Broadcasting and
4% on such enhanced tariffs w.e.f. 1.1.2006.	Cables services of
• For additional pay channels/free to air channels converted to	1.10.2004 as amended
pay after 26.12.2003, additional charges are to be paid similar	by Tariff Order dated
to those existing on 26.12.2003.	26.10.2004, 1.12.2004
• The ceiling cable charges shall be reduced in case if the	and 29.11.2005.
MSO/Cable Operator gives a lesser number of channels	
compared to what were shown as on 26.12.2003.	
Disconnection of signals:	
Notice by the Broadcaster/Multi System Operator to the	Regulation on
distributor to discontinue signal shall be given in two local	Interconnection dated
newspapers in case the distributor of TV channels is operating	10.12.2004.
in local area and in two national papers in case the distributor	
of TV channels is providing services in a wide area.	
Alternatively consumers can be informed through scroll on the	
concerned channel(s).	

The full text of the Directions, Regulations and Tariff Orders mentioned above are available on TRAI's website www.trai.gov.in.

(Sudhir Gupta) Advisor (QOS)